

Central Administrative Tribunal
Principal Bench, New Delhi.

(12)

OA-3116/91

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 19th day of November, 1996.

Shri Arun Kumar,
S/o Sh. Nrotem Singh,
R/o R-2/146, Raj Nagar,
Ghaziabad.

.... Applicant

(through Shri B.D. Thareja - None present)

versus

1. Union of India through
Chief General Manager,
Telecommunication, Hazrat
Ganj, Lucknow.

2. General Manager,
Telecommunication,
R-2/101, Raj Nagar,
Ghaziabad.

.... Respondents

(through Shri B.K. Aggarwal, advocate)

The application having been heard on 19.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

The main prayer in the application is to
regularise the services of applicant. According
to respondents this prayer cannot be granted as
applicant had worked as a casual labourer for
less than three months only and that too in 1986.
We find no justification in going into disputed
questions of facts and render a finding. We

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decline jurisdiction and dismiss the application.
No costs.

Dated, the 19th day of November, 1996.

S. P. Biswas

(S.P. Biswas)
Member(A)

Chettur Sankaran Nair(J)

(Chettur Sankaran Nair(J))
Chairman

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